

**BEFORE THE NATIONAL GREEN TRIBUNAL  
SOUTHERN ZONE AT CHENNAI**

(Under Section 16 (h) read with Section 18 (1) of the  
National Green Tribunal Act, 2010)

Appeal No.11 of 2020

K. Saravanan  
S/o Kasinathan

...Appellant / Applicant

-Vs-

The Tamilnadu Polymer Industries Park Limited  
Rep. by its Managing Director,  
19-A, Rukmani Lakshmipathy Road,  
P.O. Box No.7223, Egmore, Chennai  
E-mail : [info@tnpolymerpark.com](mailto:info@tnpolymerpark.com)  
Ph : 91-44-28554479  
& Others

...Respondents / Respondents

**OBJECTIONS TO THE WRITTEN ARGUMENTS FILED BY THE  
APPELLANT**

It is submitted that during the hearing of the Hon'ble Green Tribunal, Southern Zone held on **18.01.2022**, clarified the status quo order and extended the same to the entire project site of the Respondent, the Hon'ble Green Tribunal was pleased to reserve verdict on the main Appeal and granted 3 days' time to file Written Arguments. The relevant portion of the order is extracted below: -

*"Appeal No. 11 of 2020*

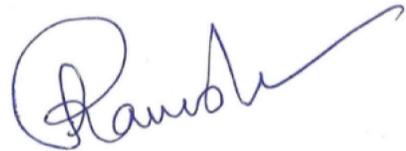
*14. I.A. No. 13 of 2022 is disposed of vide separate order.  
15. Heard the Learned Counsel appearing for the appellant and respondents. Parties are at liberty to file additional written submission, if any, and they are at liberty to file the same within three days. Heard the Learned Counsel appearing for the appellant and respondents. Parties are at liberty to file additional written submission, if any, and they are at liberty to file the same within three days."*

It is further submitted that the 1<sup>st</sup> Respondent has filed the Written Arguments on **18.09.2021** and Additional Written Arguments on **06.12.2021** which is within the time limit provided by the Hon'ble

National Green Tribunal and the 1<sup>st</sup> Respondent Counsel has also sent an email addressed to the Hon'ble National Green Tribunal date **07.02.2022**, expressing the difficulties faced by the 1<sup>st</sup> Respondent in the project site due to the status quo order. The Counsel for the Appellant served the copy of the Written arguments along with the typed set of papers on **26.02.2022** at 1:35 pm through email., which is in direct violation of the order passed by the Hon'ble Green Tribunal on **18.01.2022**.

In the above circumstances it is most humbly prayed that the Hon'ble Green Tribunal may be pleased to reject the Written Arguments filed by the Appellant belatedly and pass final orders in the main Appeal in the interest of justice and pass any such further orders that this Hon'ble Tribunal may deem fit and proper and thus render justice.

Dated at Chennai on this the 2<sup>nd</sup> day of March, 2022



**Counsel for the 1<sup>st</sup> Respondent**